

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

Item No. 15
(IB)-1788(PB)/2018

IN THE MATTER OF:

Sarika Somvanshi & Ors.

.... Applicant/petitioner

Vs.

M/s. R.S. Stones Pvt. Ltd.

.... Respondent

Order under Section 7 of IBC, 2016

Order delivered on 26.09.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant:


Mr. Bhuvan Arora, Adv.

ORDER


CA-1929(PB)/2019:-

Mr. Kamlesh Kumar Gupta has been preferred as the Authorised Representative of the Financial Creditor who have secured 59 votes out of 115. The other two namely Mr. Mohammad Nazim Khan has secured 3 votes whereas Mr. Mukul Kumar has secured only 1 vote. The rest of the home buyers constituting the CoC have preferred not to exercise their voting rights. Accordingly, we approve the name of Mr. Kamlesh Kumar Gupta to act as an Authorised Representative for the Class of Creditors.

The application stands disposed of.



(M. M. KUMAR)
PRESIDENT



(S. K. MOHAPATRA)
MEMBER (TECHNICAL)